

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 760 of 2020

In the matter of:

Mr. Amit Goyal

....Appellant

Vs.

Shekhar Resorts Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Ankit Yadav, Mr. Pulkit Raswant, Advocates.

**Respondents: Mr. Abhishek Anand, Mr. Kunal Godhwani, Advocates for R1 (RP)
Mr. Arun Kathpalia, Senior Advocate with Mr. Anant Jain, Mr. Abhishek Garg, Mr. Chakresh Jain, Ms. Ankita Mandal, Mr. Kausar Husain, Advocates for R2.**

ORDER

(Through Virtual Mode)

18.12.2020: Mr. Pulkit Raswant, Advocate seeks to appear on behalf of the Appellant submitting that the Appellant has become a victim of COVID-19 and has undergone brain surgery. He seeks an adjournment on that ground.

It seems that earlier Mr. Ankit Yadav, Advocate was representing the Appellant. He is present and submits that he is unaware that Mr. Pulkit Raswant, Advocate has been engaged by the Appellant. Let Mr. Pulkit Raswant file his Vakalatnama along with No Objection from Mr. Ankit Yadav, Advocate.

Contd/-.....

Mr. Arun Kathpalia, Senior Advocate representing the Respondent No.2 submits that another appeal preferred against the same approved Resolution Plan has been dismissed and that the Appellant not being a stakeholder has no locus.

On the last date of hearing, we have made it clear that the appeal may be disposed off today after hearing the parties. However, the development brought to our notice has frustrated that endeavor. Learned counsel for the Appellant may address this Appellate Tribunal for which the matter is adjourned. We again make it clear that no dilatory tactics will be permitted to delay the disposal of matter and on the next date matter will be disposed off after hearing learned counsel for the parties.

List the appeal on 6th January, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

AR/g